

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 172/TL/2024**

**Coram:**

**Shri Jishnu Barua, Chairperson**

**Shri Ramesh Babu V., Member**

**Shri Harish Dudani, Member**

**Date of order: 30<sup>th</sup> September, 2024**

**In the matter of:**

Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 for grant of separate Transmission Licence to POWERGRID Ananthpuram Kurnool Transmission Limited for Implementation of 3 nos. of 400kV line bays at Ananthpuram PS for integration of RE generation projects under “Regulated Tariff Mechanism” (RTM) mode.

**And**

**In the matter of**

**POWERGRID Ananthpuram Kurnool Transmission Limited,**  
B-9, Qutab Institutional Area,  
Katwaria Sarai, New Delhi – 110016.

**Address for correspondence:**

ED(TBCB), Power Grid Corporation of India Limited,  
Saudamini, Plot no.2, Sector-29,  
Gurgaon-122001, Haryana.

**.....Petitioner**

**Vs.**

**1. Central Transmission Utility of India Limited,**  
Saudamini, Plot no.2, Sector -29,  
Gurgaon-122001, Haryana.

**2. PFC Consulting Limited,**  
9th Floor,A-Wing, Statesman House,  
Connaught Place, New Delhi- 110001.

**3. Andhra Pradesh Power Purchase Coordination Committee,**  
Andhra Pradesh Power Co-ordination Committee,

Vidyut Soudha, Gunadala,  
Vijayawada-520004, Andhra Pradesh.

**4. Bangalore Electricity Supply Company,**  
Corporate Office, BESCOM K.R.Circle,  
Bangalore-560001.

**5. Gulbarga Electricity Supply Company,**  
Gulbarga Electricity Supply Company,  
Gulbarga-585102.

**6. Hubli Electricity Supply Company,**  
HESCOM, Navanagar, P.B Road,  
Hubballi-580025.

**7. Mangalore Electricity Supply Company,**  
3rd Floor, MESCOM Bhavan, Corporate Office,  
MESCOM, Kavour Cross Road, Bejai,  
Mangalore- 575004.

**8. Chamundeswari Elect. Supply Company Limited,**  
CESC Mysore, Corporate Office,  
#29, Vijayanagara 2nd Stage, Hinkal,  
Mysuru-570017.

**9. KSEB Limited,**  
Kerala Electricity Board, Vydyuthi Bhavanam,  
Pattom, Thiruvananthapuram-695004, Kerala.

**10. Tamil Nadu Generation and Distribution Company Limited,**  
Chief Financial Controller/Revenue / Eastern Wing,  
7th Floor, NPKRR Maaligai,144,  
Anna Salai, Chennai - 600 002

**11. Telangana State PC Committee,**  
Vidyut Soudha, Khairathabad,  
Hyderabad-500082, Telangana.

**12. Puducherry Electricity Department,**  
1st Floor, Main Building, Electricity Department,  
Govt of Puducherry, Puducherry-605001.

**13. Goa Electricity Department-SR,**  
Electricity Department, Division No: III,  
Curti, Ponda- 403401, Goa.

**14. HVDC, Kolar, Power Grid Corporation of India Limited,**

SRTS# II, Pragati Mahalakshmi,  
South Block, (2nd & 3rd Floor),  
No.62, Bangalore, 560001, Karnataka.

**15. Thermal Powertech Corporation India,**  
Door No. 6-3-1090, 2nd Floor, C Block,  
Tsr Towers, Raj Bhavan Road,  
Somajiguda, Hyderabad - 500082  
(Opposite Villae Marie College).

**16. SAIL-Salem Steel Plant,**  
Salem Steel Plant,  
Steel Authority of India Limited,  
Salem- 636013.

**17. Sembcorp Gayatri Power Limited,**  
6-3-1090, 5th Floor, A Block,  
TSR Towers, Raj Bhavan Road,  
Somajiguda, Hyderabad.

**18. South Western Railway,**  
Office of Senior Divisional Electrical Engineer,  
Divisional Railway Manager Building,  
Traction Distribution Branch, Ground Floor,  
Adjacent to City Railway Station, Bengaluru- 560023.

**19. Pugalur HVDC Station, POWERGRID,**  
HVDC-Pugalur Nochipalayam Post,  
Sirukinar Village Dharmapuram Taluk,  
Tiruppur -638706, Tamil Nadu.

**20. Thrissur HVDC Station, POWERGRID,**  
HVDC-THRISSUR sub-station,  
Power Grid Corporation of India Limited,  
Near Cashew Research Station,  
Mannuthy Thannikudem Road,  
Madakathara, Thrissur-680651, Kerala.

...Respondents

**The following were present:**

Shri Prashant Kumar, AKTL  
Shri V. C. Sekhar, AKTL  
Shri S. Vallinayagam, Advocate, TANGEDCO  
Shri M. Sethuraman, TANGEDCO  
Dr. R. Kathiravan, TANGEDCO  
Shri Ranjeet Rajput, CTUIL  
Shri Siddharth Sharma, CTUIL

Ms. Priyansi Jadiya, CTUIL  
Ms. Kavya Bharadwaj, CTUIL

## ORDER

The Petitioner, POWERGRID Ananthpuram Kurnool Transmission Limited, (in Short 'PAKTL'), has filed the present Petition under Section 14 of the Electricity Act, 2003 (hereinafter referred to as 'the Act') read with the provisions of the Central Electricity Regulatory Commission (Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 (hereinafter referred to as 'the Transmission Licence Regulations') for the grant of a separate transmission licence for the implementation of transmission system for implementation of 3 nos. of 400kV line bays at Ananthpuram PS for integration of RE generation projects through "Regulated Tariff Mechanism" (RTM) mode (hereinafter referred to as the 'transmission scheme/project'). The scope of the project for which a transmission licence has been sought is as follows:

Sl. No.	Name of the scheme and Implementation timeframe	Estimated Cost (₹ crore)	Remark
1	2nos. of 400 kV line bays at Ananthpuram PS for Connectivity to M/s Renew Vikram Shakti Pvt. Ltd.  Implementation timeframe: 31.3.2026	45.64 crores	400kV line bays- 2 Nos.
2	1no. of 400 kV line bay at Ananthpuram PS for Connectivity to M/s ABC Cleantech Pvt. Ltd.  Implementation timeframe: 31.3.2026		400kV line bays- 1No.

2. The Petitioner, POWERGRID Ananthpuram Kurnool Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited) is an Inter-State

Transmission Licensee implementing the "Transmission Scheme for Solar Energy Zone in Ananthpuram (Ananthapur) (2500 MW) and Kurnool (1000 MW), Andhra Pradesh "on a Build, Own, Operate and Transfer (BOOT) basis through TBCB route (hereinafter referred to as "TBCB Project"). The Commission, vide its order dated 29.2.2024 in Petition No. 340/TL/2023, granted a transmission licence to POWERGRID Ananthpuram Kurnool Transmission Limited for aforesaid TBCB Project consisting of the following elements:

S.No.	Project elements	Scheduled COD
1.	<p><i>Establishment of 400/220 kV, 7x500 MVA pooling station at a suitable border location between Ananthpuram &amp; Kurnool Distt with 400kV (2x125 MVAR) bus reactor</i></p> <p><b>A. 400kV</b></p> <p><i>i ICT: 7x500MVA, 400/220kV</i></p> <p><i>ii ICT bay: 7 nos.</i></p> <p><i>iii Line bay: 4 nos.</i></p> <p><i>iv Bus Reactor: 2x125 MVAR, 420kV</i></p> <p><i>v Bus Reactor bay: 2 nos.</i></p> <p><i>vi Line Reactor: 2x80 MVAR, 420kV</i></p> <p><i>vii Switchable line reactor bay: 2 nos.</i></p> <p><i>viii Space for future line bays along with switchable line reactor: 12 nos.</i></p> <p><i>ix Space for future 400/220kV ICTs along with associated bay: 4 nos.</i></p> <p><b>B. 220Kv</b></p> <p><i>i ICT bay: 7 nos.</i></p> <p><i>ii Line bay: 12 nos.</i></p> <p><i>iii Bus sectionalizer: 2 sets</i></p> <p><i>iv Bus coupler bay: 3 nos.</i></p> <p><i>v Transfer Bus coupler bay: 3 nos.</i></p> <p><i>vi Space for future 400/220kV ICTs along with associated bays: 4 nos.</i></p> <p><i>vii Space for future line bays: 8 nos.</i></p> <p><i>viii Space for additional future 220kV Bus Sectionalizer:</i></p> <p><i>1set</i></p>	24 months from SPV Transfer.

S.No.	Project elements	Scheduled COD
	<i>ix Space for additional future 220kV TBC bay: 1 nos. x Space for additional future 220kV BC bay: 1 nos</i>	
2.	<i>Ananthpuram PS-Kurnool-III PS 400 kV (Quad moose) D/c Line</i>	24 months from SPV Transfer.
3.	<i>2 Nos 400 kV line bays at Kurnool-III PS for Ananthpuram PS-Kurnool-III PS 400 kV D/c line</i>	24 months from SPV Transfer.
4.	<i>Ananthpuram PS-Cuddapah-400kV (Quad moose) D/c Line</i>	24 months from SPV Transfer.
5.	<i>2 Nos 400 kV line bays at Cuddapah PS for Ananthpuram PS-Cuddapah 400 kV D/c line</i>	24 months from SPV Transfer.
6.	<i>80 MVAR, 420 KV switchable line reactor at Ananthpuram PS for each circuit of Ananthpuram PS Cuddapah 400 kV D/c line, along with associated switching equipment</i>	24 months from SPV Transfer.

*Note:*

*i. Developer of Kurnool-III PS shall provide space for 2 no. of 400 kV line bays at Kurnool-III PS for termination of Ananthpuram PS-Kurnool-III PS 400 kV (Quad Moose) D/c Line.*

*ii. Powergrid shall provide space for 2 no. of 400 kV line bays at Cuddapah PS for termination of Ananthpuram PS-Cuddapah 400 kV (Quad Moose) D/c Line.”*

3. The Central Transmission Utility of India Limited (CTUIL) has issued an Office Memorandum dated 22.3.2024 to the Petitioner wherein it has approved and nominated the Petitioner company to implement the transmission scheme through the “Regulated Tariff Mechanism” (RTM) mode.

4. The Petitioner has submitted that after the grant of a separate transmission licence, the Petitioner shall proceed to implement the transmission scheme under the RTM mode. The estimated completion cost of the transmission scheme, as per CTUIL’s Office Memorandum (OM), is Rs. 45.64 crore. After completion of the transmission scheme, the Petitioner shall approach the Commission for the determination of the transmission

charges in accordance with the Transmission Licence Regulations.

5. The transmission scheme was agreed in the 28<sup>th</sup> Consultation Meeting of the Southern Region held on 29.2.2024. The relevant portion of the minutes of the meeting held on 29.2.2024 are extracted as under:

*“d. ... The details of 400kV bays being implemented under ISTS are as below:*

<b>S.No.</b>	<b>Description of Transmission Element</b>	<b>Scope of work</b>	<b>Schedule</b>	<b>CMETS-SR</b>
1	2 nos. of 400kV line bays at Ananthapuram PS for Connectivity to M/s Renew Vikram Shakti Pvt. Ltd	• 400kV line bays- 2 Nos.	31.03.2026	23 <sup>rd</sup> held on 29.09.2023
2	1 nos. of 400kV line bay at Ananthapuram PS for Connectivity to M/s ABC Cleantech Pvt. Ltd.	• 400kV line bays- 1 Nos	31.03.2026	25 <sup>th</sup> held on 28.11.2023

6. Based on the above, CTUIL, vide its Office Memorandum dated 22.3.2024, approved the implementation of the “Implementation of 3 nos. of 400kV line bays at Ananthapuram PS for integration of RE generation projects” on RTM mode along with identifying the implementing agency and also addressing the same to the Ministry of Power, Government of India, and NCT.

7. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, vide its order dated 11.7.2024, *prima facie* proposed to grant a separate transmission licence to the Petitioner to implement the transmission projects detailed in paragraph 1 of the order. The relevant extracts of the order dated 11.7.2024 are extracted as under:

*“18. In the present case, the Petitioner does not fulfil any of the eligibility conditions*

for the grant of a transmission licence. However, the instant transmission scheme has been approved by CTUIL vide its OM dated 22.3.2024 and allocated to the Petitioner under RTM mode. The non-grant of a transmission licence to any agency nominated by CTUIL to implement a transmission scheme through a regulated tariff mechanism in view of the provisions of Regulation 6 defeats the purpose of the Policy decision of the Government. Considering the above, we are of the view that it is a fit case for a relaxation of the provisions of Regulation 6 by invoking the power vested under Regulation 24 of the Transmission Licence Regulations.

19. Regulation 24 of the Transmission Licence Regulations, dealing with the power to relax in appropriate cases, provides as under:

“24. The Commission may, when it considers necessary or expedient to do so and for reasons to be recorded in writing, relax or depart from any of the provisions of these regulations”.

20. It is an established principle of law that the power to relax has to be strictly construed and is to be exercised judiciously and with caution. Further, the power to relax is to be exercised only when undue hardship is caused by the application of the rules or regulations. In the present case, the Petitioner is a transmission licensee who is already implementing the project defined under its scope through the TBCB mechanism. The present Petition is consequent to the office order 28.10.2021 notified by the Ministry of Power Government of India wherein CTUIL has been authorized to determine the mode of implementation of ISTS projects costing up to Rs. 100 crore. Pursuant to the direction of the Ministry of Power, CTUIL, vide its Office Memorandum dated 22.03.2024, has informed regarding a list of Projects to be implemented through a Regulated Tariff Mechanism, which also includes the transmission scheme of the present petition.

21. Since the Petitioner is already an inter-State transmission licensee and has been identified as an agency to implement the project as per RTM, the Commission, in the exercise of power under Regulation 24, hereby relaxes the provision of Regulation 6 of the Transmission Licence Regulations and holds that the Petitioner is eligible for the grant of a transmission licence. We, hereby, direct that a public notice under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to grant a transmission licence aforesaid. The objections or suggestions, if any, shall be filed by any person before the Commission by **20.7.2024**.

.....  
24. We observe that the implementation of the time schedule of all three bays is 31.3.2026. Whereas for ABC CT RE Park (03) Pvt. Ltd., the start date of connectivity, as intimated by the CTUIL is 28.9.2025. CTUIL is directed to clarify on an affidavit within two weeks whether the scheduled commissioning of the bay on which ABC CT RE Park (03) Pvt. Ltd has been given an in-principle connectivity and needs any



*alignment with the start date of connectivity for this applicant.”*

**Hearing dated: 25.7.2024**

8. During the course of the hearing, the representative of the Petitioner submitted that vide order dated 11.7.2024, the Commission had observed that the Petitioner is eligible for the grant of a separate transmission licence as prayed for and considering the submission made by the representative of the Petitioner, the Commission directed that the publication of public notice inviting the suggestions/objections to the grant of a transmission licence to the Petitioner company under Section 15(5)(a) of the Electricity Act, 2003 be issued. Accordingly, a public notice under Sub-section (5) of Section 15 of the Act was published in all editions of the Times of India (English) and Hindustan (Hindi). No suggestions/objections have been received from members of the public in response to the public notice.

9. In response to a specific query of the Commission regarding the purpose of the present implementation of the 3 nos. of 400kV bays at Ananthpuram PS when the 12 nos. of 220kV line bays are already there at Ananthpuram PS, the representative of the Respondent, CTUIL submitted that presently, Ananthapuram 400/220kV PS is under implementation by PGCIL through TBCB route and connectivity of about 1055 MW at 220kV and 2710 MW at 400kV have been granted at Ananthapuram to the various RE generation projects. The representative of CTUIL further submitted that the present Petition had been filed for the grant of a separate transmission licence for the upgradation of the Ananthpuram PS bays by the implementation of the 3 nos. of 400 kV line bays.

10. Vide Record of Proceedings for the hearing dated 25.7.2024, the CTUIL was directed to submit the following information:

- a) The information called for by the Commission vide Order dated 11.7.2024 in Petition No.172/TL/2024.
- b) The details of the connectivity granted/ under consideration at 220kV bays at Ananthapuram sub-station, if any, along with the start date of the connectivity.
- c) The RE potential capacity for which the Anantapur 400/220 kV pooling station has been planned and is being implemented. With the grant of connectivity of about 2800 MW at 400 kV level, would the 12 nos. of 220 kV bays along with 3500 MVA ICTs be utilized on commissioning of the transmission scheme? In case of non-utilization, what are the mitigation measures for utilization and recovery of the transmission charges?

**Hearing dated: 13.8.2024**

11. During the course of the hearing, the representative of the CTUIL sought permission to comply with the directions issued by the Commission as outlined in the Record of Proceedings dated 25.7.2024. Consequently, the CTUIL was permitted to file the additional information/details in terms of the Record of Proceedings for the hearing dated 25.7.2024.

**Additional Affidavit by Respondent No. 1, CTUIL**

12. The Respondent No. 1, CTUIL, in compliance with the Record of Proceedings dated 25.7.2024 and 13.8.2024, vide its affidavit dated 19.8.2024, has mainly submitted as under:

**I. In-principle connectivity and needs for any alignment with the start date of connectivity of M/s ABC CT RE Park (03) Pvt. Ltd.**

(a)The Connectivity application of M/s ABC Cleantech Pvt. Ltd. (250 MW) was deliberated & agreed upon in the 25<sup>th</sup> CMETS-SR held on 28.11.2023 along with

Connectivity applications of M/s ABC CT RE Park (01) Pvt. Ltd. (250 MW), M/s ABC CT RE Park (02) Pvt. Ltd. (250 MW) and M/s ABC CT RE Park (03) Pvt. Ltd. (250 MW).

(b) As agreed during the meeting on request of the applicant, the connectivity was granted at 400kV level to M/s ABC Cleantech Pvt. Ltd. for 250 MW at Ananthapuram PS through 400kV S/C dedicated transmission line with allocation of 1 no. of 400kV bay for with start date of connectivity as 31.3.2026. Further, M/s ABC CT RE Park (01) Pvt. Ltd., M/s ABC CT RE Park (02) Pvt. Ltd. and M/s ABC CT RE Park (03) Pvt. Limited were also granted connectivity for the 250 MW each through sharing of the dedicated transmission infrastructure of M/s ABC Cleantech Pvt. Ltd.

(c) On request of the applicant, the implementation of a 400kV line bay at Ananthapuram PS has been considered under ISTS. In general, during the issuing of an in-principle grant of the connectivity, a tentative start date of the connectivity is provided wherever the identified transmission scheme for the connectivity is under approval/bidding/award. However, the firm start date of the connectivity will be communicated in the final grant of the connectivity.

(d) Accordingly, in this case, also, the firm start date of the connectivity shall be aligned with the SCoD of the terminal line bay (31.3.2026) in the final intimation for the grant of the connectivity.

**II. The details of the Connectivity granted/under consideration at 220kV bays at Ananthapuram PS is as under:**

S. No.	Name of Applicant	Connectivity granted/agreed @220kV	Connectivity granted/agreed @400kV	Start date of Connectivity as per in-principle grant
1	Project Nine Renewable Power	295	-	27.9.2025

	Pvt. Ltd.			
2	Ayana Renewable Power Four Pvt. Ltd.	50	-	28.9.2025
3	Renew Vikram Shakti Pvt. Ltd.	-	1710	31.3.2026
4	Acme Cleantech Solutions Pvt. Ltd.	400	-	31.5.2026
5	Seven Renewable Power Pvt. Ltd.160	150	-	28.9.2025
6	Renew Vikram Shakti Pvt. Ltd.	160	-	29.2.2028
7	ABC Cleantech Pvt. Ltd.	-	250	31.3.2026
8	ABC CT RE Park (03) Pvt. Ltd.	-	250	28.9.2025
9	ABC CT RE Park (02) Pvt. Ltd.	-	250	30.6.2026
10	ABC CT RE Park (01) Pvt. Ltd.	-	250	30.6.2026
11	Renew Vikram Shakti Pvt. Ltd.	140	-	29.2.2028
12	Amplus Cenedus Solar Pvt. Ltd.	350	-	31.12.2026 (Tentative)
		1545	2710	

The final grant of connectivity could not be issued at Ananthapuram PS due to the non-availability of allocation of bays and SLD by the TSP. Further, the firm start date of the connectivity shall be intimated in the final grant of the connectivity.

**III. The RE potential capacity for which the Anantapur 400/220 kV pooling station has been planned and is being implemented. With the grant of connectivity of about 2800 MW at 400 kV level, would the 12 nos. of 220 kV bays along with 3500 MVA ICTs be utilized on commissioning of the transmission scheme? In case of non-utilization, what are the mitigation measures for utilization and recovery of the transmission charges?"**

(a) The Ananthapuram PS has been awarded the establishment of the 7 nos. of 500 MVA, 400/220kV ICTs, 12 nos. of 220kV line bays, and two nos. of 400KV D/c lines to Cuddapah & Kurnool on RE potential basis declared by the MNER/SECI and the same has been awarded before receipt of any connectivity application. However, in due course, CTUIL has received a number of connectivity applications at 220kV & 400kV levels. The connectivity applications of about 1545 MW have been granted/agreed at 220kV level, and about 2710 MW have been granted/agreed at 400kV level.

(b) For the grant of connectivity for 1545 MW at 220kV level, 5 nos. of 500 MVA,

400/220kV ICTs are required considering N-1 contingency criteria. Further, 5 nos. of 220kV line bays have been allocated to various RE developers. The matter pertaining to the underutilization of balance ICTS and 220kV bays due to the receipt of a large application at 400 kV level has been informed to NCT. CTUIL is under discussion with TSP for suitable modification in the switchyard design for utilization of the balance ICTs & 220kV bays.

**Hearing dated: 20.8.2024**

13. During the course of the hearing, the representative of the Respondent, CTUIL, submitted that with respect to the issue of underutilization of the 220 kV bays, CTUIL has already raised the matter with the NCT. In addition, the learned counsel for the Respondent, TANGEDCO, sought liberty to file a reply in the matter if required.

14. Based on the request of the learned counsel for the Respondent, TANGEDCO, the Commission permitted it to file its reply. However, no reply has been filed by the Respondent, TANGEDCO, despite being given the opportunity.

15. We have noted the above submissions of the CTUIL and proceed to consider the application of the Petitioner for the grant of the transmission licence.

16. As regards the grant of a transmission licence, Clauses (15) and (16) of Regulation 7 of the Transmission Licence Regulations provide as under:

*“(15) The Commission may after consideration of the further suggestions and objections, if any, received in response to the public notice as aforesaid, grant licence as nearly as practicable in Form-III attached to these regulations or for reasons to be recorded in writing, reject the application if such application is not in accordance with the provisions of the Act, the rules or regulations made thereunder or any other law for the time being in force or for any other valid reason.*

*(16) The Commission may, before granting licence or rejecting the application, provide an opportunity of hearing to the applicant, the Central Transmission Utility, the longterm customers, or the person who has filed suggestions and objections, or any other person: Provided further that the applicant shall always be given a reasonable opportunity of being heard before rejecting the application.”*

17. In our order dated 11.7.2024, we had proposed to grant a transmission licence to the Petitioner company and directed for the issuance of public notice. In response to the public notice, no suggestions/ objections have been received. CTUIL, vide its letter 19.4.2024, has recommended the grant of a transmission licence to the Petitioner company. The Commission, in its order dated 11.7.2024, had observed that the Petitioner does not fulfill the eligibility conditions for the grant of a transmission licence. Since, in the present case, the Petitioner is a transmission licensee that has already implemented the project defined under its scope through the TBCB mechanism, and the present Petition is consequent to the office order 28.10.2021 notified by the Ministry of Power Government of India, the Commission, vide said order dated 11.7.2024 relaxed the provision of Regulation 6 of the Transmission Licence Regulations and held that the Petitioner is eligible for the grant of a transmission licence. Considering the submissions of the Petitioner and CTUIL, we direct that the transmission licence be granted to the Petitioner, POWERGRID Ananthpuram Kurnool Transmission Limited, to establish the transmission scheme through the RTM route as per the details given in paragraph 1 above.

18. The grant of the transmission licence to the Petitioner (hereinafter referred to as “the licensee”) is subject to the fulfilment of the following conditions throughout the period of licence:

(a) The transmission licence shall, unless revoked earlier, remain in force for a period

of 25 years from the date of issue;

(b) The transmission licensee shall comply with the provisions of the Transmission Licence Regulations or any subsequent enactment thereof during the period of subsistence of the licence;

(c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 13 (2) of the Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;

(d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;

(e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;

(f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;

(g) The licensee shall remain bound by the provisions of the Central Electricity

Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;

(h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the interState Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;

(i) The licensee shall not undertake any other business for optimum utilization of the transmission system without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;

(j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 as amended from time to time;

(k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular, the Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders,



and directions of the Commission issued from time to time;

(l) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of the CEA;

(m) The licensee shall submit all such report or information as may be required under Transmission Licence Regulations, Standard of Performance Regulations or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;

(n) The licensee shall ensure that the EPC contract for the execution of work under the scope of the project is awarded through a competitive bidding process.

19. The Central Electricity Authority/ CTUIL shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions of the Act and the Transmission Licence Regulations.

20. An extract of a copy of this order shall be sent to the Central Government in the Ministry of Power and the Central Electricity Authority in terms of sub-section (7) of Section 15 of the Electricity Act, 2003, for their information and record.

21. Petition No. 172/TL/2024 is allowed in terms of the above.

**Sd/-**  
**(Harish Dudani)**  
**Member**

**Sd/-**  
**(Ramesh Babu.V)**  
**Member**

**Sd/-**  
**(Jishnu Barua)**  
**Chairperson**